

**Government of India
Ministry of Youth Affairs & Sports
Department of Sports**

**LOK SABHA
UNSTARRED QUESTION NO. 334
TO BE ANSWERED ON 02.02.2026**

Protection of Women Sportspersons from Sexual Harassment

334. THIRU THANGA TAMILSELVAN:

DR. GANAPATHY RAJKUMAR P:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether it is true that the National Level Shooting Coach has been recently suspended by the National Rifle Association of India (NRAI) for alleged charges of complaint filed by the athlete's family during a competition-related stay in Faridabad last month;**
- (b) if so, the details thereof;**
- (c) the details of the current progress of the case reported against the said coach;**
- (d) the details of the total number of National Level Women Players on various sports has faced such a sexual assaulted case by their coaches for the last five years and action taken against these coaches;**
- (e) whether the Government proposes to take necessary action to protect National Level Women Sportspersons from such a sexual harassment in future; and**
- (f) if so, the details thereof?**

ANSWER
THE MINISTER OF YOUTH AFFAIRS AND SPORTS
[DR. MANSUKH MANDAVIYA]

(a) to (c) Yes, Sir. National Rifle Association of India (NRAI) has suspended the Pistol coach associated with Indian Shooting team on the alleged charges of complaint filed by athlete's family with Faridabad Police. The athlete was under private coaching with the coach and the incident happened at a venue not related to shooting range or during the official training camp.

(d) Sports Authority of India (SAI) has informed that in the last five years, 12 cases of sexual harassment were reported and requisite action was initiated or has been taken against the concerned persons.

(e) and (f) Provisions of Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) (POSH) Act, 2013 are applicable to National Sports Federations (NSFs) and other sports organizations, including those under the Central Government and the State Governments/Union Territory Administrations, as applicable to any entity defined in the Act. The NSFs and other Sports Organizations are bound to take action in terms of the extant legal provisions in the cases of sexual harassment reported to them. For sensitizing the NSFs in the matter of sexual harassment in sports, instructions have been issued by the Ministry of Youth Affairs & Sports to NSFs from time-to-time for taking the requisite measures as required by law. Further, SAI has also issued instructions regarding the safety of women athletes during National Coaching Camps and international exposure visits which mandates the presence of women coaches/support staff with female athletes during domestic and international camps and competitions.
